

**GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

ORDER

Raipur, dated .../..08.2013

F. No. 6600/2432/XXI-B/C.G./13, In exercise of the powers conferred by Section 3 of the Family Courts Act, 1984 (No. 66 of 1984), the State Government, in consultation with the High Court of Chhattisgarh, hereby, makes further amendment in department notification No. 1507/D-359/XXI-B/C.G./2005 dated 24-02-2005 (as amended from time to time), namely:-

AMENDMENT

In Schedule-II of the said notification;

1. for the entries in serial No. 4, 5, 5-A, 7, 11 and 12 of the schedule, the following shall be substituted, namely:-

S. No.	Name of the Court & district	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
4	Court of I st Additional Principal Judge, Family Court, Durg	(a) Durg (b) Additional place of sitting at Balod for a week	(a) Revenue District, Durg Note-He shall try cases transferred by the Principal Judge, Family Court, Durg (b) Territorial jurisdiction of Civil Court Balod
5	Court of II nd Additional Principal Judge, Family Court, Durg	Durg	(a) Revenue District, Durg Note-He shall try cases transferred by the Principal Judge, Family Court, Durg
5-A	Court of III rd Additional Principal Judge, Family Court, Durg	(a) Durg (b) Additional place of sitting at Bemetara for a week	(a) Revenue District, Durg Note-He shall try cases transferred by the Principal Judge, Family Court, Durg (b) Territorial jurisdiction of Civil Court Bemetara
7	Family Court, Korba	(a) Korba (b) Additional place of sitting at Katghora for a week	(a) Revenue District, Korba excluding the jurisdiction of Katghora (b) Territorial jurisdiction of Civil Court, Katghora

11	Family Court, Janjgir -Champa	(a) Janjgir (b) Additional place of sitting at Sakti for a week	(a) Revenue District, Janjgir - Champa excluding the jurisdiction of Sakti (b) Territorial jurisdiction of Civil Court, Sakti
12	Family Court, Rajnandgaon	(a) Rajnandgaon (b) Additional place of sitting at Khairagarh for a week	(a) Revenue District, Rajnandgaon excluding the jurisdiction of Ambagarh Chowki, Dongargarh and Khairagarh (b) Territorial jurisdiction of Civil Court, Khairagarh

Note: If holidays fall in that week for more than a day (i.e. working days are less than 5 days), then the sitting will be continued in next commencing week so that the total sitting would not be less than 5 days.

By order and in the name of the
Governor of Chhattisgarh,

1.8.13

(A. K. Samantray)

Principal Secretary

Government of Chhattisgarh

& Law and Legislative Affairs Department

dated 1.8.2013.

OIC

Endt.No.6601/2432/XXI-B/C.G./13

Copy forwarded to,-

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to memo No. 5259/III-8-02/2001, Bilaspur, Dated 23rd July, 2013,
 2. Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
 3. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
 4. Family Court Janjgir-Champa/Ist Additional Principal Judge Family Court Durg/III Additional Principal Judge, Family Court Durg/Family Court Korba/ Family Court Rajnandgaon,
 5. Deputy Director, Govt. Regional Printing Press, Rajnandgaon, for publication in the forthcoming Gazettes (Extra Ordinary),
- for information and necessary action.

Sushama Sawant
(Sushama Sawant) 1/8/13
Additional Secretary

Government of Chhattisgarh

& Law and Legislative Affairs Department

OIC